

MR. SPEAKER : धाय मेरे मे बात कर लेना ।

No adjournment motion allowed.

NOTIFICATIONS UNDER DELHI POLICE ACT, 1978 AND INDIAN ADMINISTRATIVE SERVICE (FIXATION OF CADRE STRENGTH) THIRTEENTH AMENDMENT REGULATIONS, 1981.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENTS OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH) : I beg to lay on the Table :—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 148 of the Delhi Police Act, 1978 :—

(i) Notification No. 2108/Spl. Cell published in Delhi Gazette dated the 19th August, 1981 making certain amendment to the Regulations for Licensing and Controlling places of Public Amusement (Other than Cinemas) and performances for Public Amusement, 1980.

(ii) The Delhi Police (Promotion and Confirmation) First Amendment Rules, 1981, published in Notification No. F 10/31/81-H (P)/Estt. in Delhi Gazette dated the 25th August, 1981. [*Placed in Library see No. LT-2783/81*].

(2) A copy of Notification No. S. O. 669 (E) (Hindi and English versions) published in Gazette of India dated the 27th August, 1981 empowering the Commissioner of Police to exercise and perform, in relation to Delhi, the powers and duties of the District Magistrate under Section 411 of the Code of Criminal Procedure, 1973 in respect

of cases under Section 107 of the said Act, under section 71 of the Delhi Police Act, 1978. [*Placed in Library see No. LT-2784/81*].

(3) A copy of the Indian Administrative Service (Fixation of Cadre Strength) Thirteenth Amendment Regulations, 1981 (Hindi and English versions) published in Notification No. G. S. R. 779 in Gazette of India dated the 22nd August, 1981, under sub-section (2) of section 3 of the All India Services Act, 1951. [*Placed in Library see No. LT-2785/81*].

REVIEW ON ANNUAL REPORT OF NATIONAL INSTITUTE OF PUBLIC FINANCE AND POLICY, NEW DELHI FOR 1980-81, CENTRAL EXCISE (NINETEENTH AMENDMENT) RULES, 1981 AND NOTIFICATION UNDER CENTRAL EXCISE RULES, 1944.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT) : I beg to lay on the Table :—

(1) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance and Policy, New Delhi, for the year 1980-81 along with Audited Accounts.

(2) A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute. [*Placed in Library see No. LT-2786/81*].

(3) A copy of the Central Excise (Nineteenth Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. G. S. R. 754 in Gazette of India dated the 15th August, 1981, under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944. [*Placed in Library see No. LT-2787/81*].

(4) A copy of Notification No. G. S. R. 499 (E) (Hindi and English versions) published in Gazette of

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India dated the 28th August, 1981 together with an explanatory note making certain amendment to Notification No. 91/80-CE dated the 19th June, 1980 so as to discontinue the benefit of the credit of duty paid on zinc, lead and aluminium when they are used in the manufacture of copper alloy, issued under the Central Excise Rules, 1944. [Placed in Library see No. LT-2788/81].

(Interruptions)

MR. SPEAKER : You come to me and tell me. Nothing goes on record without my permission. घास घा कर बता देना ।

(Interruptions)*

12.08 hrs.

PARLIAMENTARY COMMITTEES SUMMARY OF WORK

SECRETARY : I beg to lay on the Table a copy of the 'Parliamentary Committees—Summary of Work' (Hindi and English versions) pertaining to the period 23rd January, 1980 to 31st May, 1981. [Placed in Library see No. LI-2789/81].

12.08 hrs.

COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS TWENTY-EIGHTH REPORT

SHRI G. LAKSHMANAN (Madras North) : Sir, I beg to present the Twenty-eighth Report of the Committee on Private Members' Bills and Resolutions.

MR. SPEAKER : Calling attention Shrimati Pramila Dandavate.

(Interruptions)

MR. SPEAKER : Come to me. Come to my chamber and tell me. घास के पास कोई नई चीज हो तो मुझे दे देना ।

(Interruptions)

SHRI HARIKESH BAHADUR (Gorakhpur) : What about the breach of privilege notice?

MR. SPEAKER : That is under my consideration. It cannot be discussed here.

(Interruptions)

MR. SPEAKER : If you have got any information, you pass it on to me.

SHRI GEORGE FERNANDES (Muzaffarpur) : Both the motions against Mr. Arun Shourie and against Mr. Venkataraman ?

अध्यक्ष महोदय : मुझे घा कर समझाइये ।

12.09 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED DACOITY IN SOUTH EXTENSION BRANCH OF CANARA BANK, NEW DELHI.

SHRIMATI PRAMILA DANDAVATE (Bombay North Central) : Sir, I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and request that he may make a statement thereon :—

"The reported dacoity in the South Extension Branch of Canara Bank in New Delhi on 7th September, 1981 resulting in the looting of about Rs. 6 lakhs and steps taken by the Government to prevent the recurrence of such dacoities and robberies".